



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA

RBI / 2012-13/497

**DPSS. CO. AD. No. 2051/02.27.005/2012-13**

**May 8, 2013**

Chief Executive Officers of  
All the Payment System Operators Authorised under the PSS Act, 2007

Dear Sir

**Anti- Money Laundering (AML) / Combating of Financing of Terrorism (CFT) - Standards**

Please refer to our [circular DPSS.CO.AD.No.1120 /02.27.005/2012-13 dated January 8, 2013](#) on risk arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on the subject and document 'Improving Global AML/CFT Compliance: on-going processes' on February 22, 2013 ([copy enclosed](#)). The statement / document can be accessed from the following URL also:

<http://www.fatf-gafi.org/documents/documents/fatfpublicstatement22february2013.html>  
and  
<http://www.fatf-gafi.org/topics/high-riskandnon-cooperativejurisdictions/documents/improvingglobalamlcftcomplianceon-goingprocess-22february2013.html>

3. All the Payment System Operators authorised under the Payment and Settlement Systems Act, 2007 are accordingly advised to consider the information contained in the enclosed Statement.

4. This, however, does not preclude Payment System Operators from legitimate trade and business transactions with these countries and jurisdictions.

5. Nodal Officer/Principal Officer may please acknowledge receipt of this circular.

Yours faithfully

(K C Anand)  
Deputy General Manager

Encl: As above

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हिंदी आसान है, इसका प्रयोग बढ़ा दें